

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4236

ANSWERED ON:07.08.2014

VEHICLE EXEMPTED FOR PAYMENT OF TOLL TAX

Mahadik Shri Dhananjay Bhimrao;Nayak Shri B.V.;Shetti Shri Raju alias Devappa Anna;Shinde Dr. Shrikant Eknath

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the details of VIPs and other class of categories exempted from payment of toll tax along with norms laid down for the purpose;
- (b) whether the Government has received complaints of the violation of norms laid down in this regard if so, the details thereof;
- (c) the action taken against the concessionaires/authorities cancelled;
- (d) whether the Government has received demands from various quarters for exemption of their payment of toll taxes; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHANPAL GURJAR)

- (a) User fee is levied and collected as per applicable fee rules and provisions of the concession agreement. Vehicles exempted from paying user fee are different at different plazas as exemptions have been granted under different rules prevailing at the time of construction of National Highways.
- (b) & (c) Yes, Madam. The details is at Annexure.
- (d) Yes, Madam. Ex-MPs, MLA/Ex-MLAs, members of various commissions, Government Department, social activist, Journalist, educational institutions, State Transport corporation requested for exemption from paying user fee.
- (e) As the National Highways are developed and subsequently maintained through PPP mode and fund in this mode is raised by levy and collection of user fee. Extending exemption from paying user fee will adversely affect the National Highways development. Government has rejected these demands.